

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
REVIEW PETITION (CRL.) NO. 60 OF 2012

IN

SPECIAL LEAVE PETITION (CRL.) NO. 5828 OF 2011

VINOD @ AJAY

PETITIONER

VERSUS

STATE OF MADHYA PRADESH

RESPONDENT

O R D E R

Our earlier order dated 01.08.2011 is recalled and the SLP is restored to its original number. Review Petition is allowed.

Leave granted in the Special Leave Petition.

Notice on application for bail.

Post the appeal for hearing along with
Cr1.A.Nos.1819-1821/2011@ SLP(Cr1.)Nos.5393-5395/2011.

.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
JULY 27, 2012